

**NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 325**

IA-3414/2023, IA-3423/2023,

**In**

**IB-113(ND)/2021**

**IN THE MATTER OF:**

Vistra ITCL (India) Ltd.

.... Petitioner/Applicant

Vs.

Ansal urban Condominiums Pvt. Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent : Mr. Anshuj Dhingra, Mr. Sujit Kumar Singh, Mr. Shubhangda Singh Mr. Sujoy Datta, Ms. Nishtha Khurana, and Mr. Aarsheya Sharda Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **02.07.2024**

-Sd-

**(RAHUL BHATNAGAR)**

**MEMBER (TECHNICAL)**

Malik